

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.424/96

Wednesday, this the 10th day of April, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K Kamalamma,
Group 'D' Test Category,
Postal Stores Depot,
Thiruvananthapuram.
2. K Krishnamma,
Group 'D' Non-test Category,
Postal Stores Depot,
Thiruvananthapuram.
3. L Yeshoda,
Group 'D' Test Category,
Postal Stores Depot,
Thiruvananthapuram.
4. P Kamalamma,
Group 'D' Non-Test Category,
Postal Stores Depot,
Thiruvananthapuram. - Applicants

By Advocate Mr G Sasidharam Chempazhanthiyil

Vs

1. Superintendent of Post Offices,
Postal Stores Depot,
Thiruvananthapuram.
2. Director General,
Postal Department, New Delhi.
3. Union of India represented by
its Secretary,
Ministry of Communications,
New Delhi. - Respondents

By Advocate Mr James Kurian, Additional Central Government
Standing Counsel

The application having been heard on 10.4.96 the Tribunal on the same day delivered the following:

O_R_D_E_R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants complain that their representations claiming pensionary benefits remain unattended in 14 months. If the representations have not been disposed of in 14 months, it is indeed unfortunate. If they are not disposed of, second respondent-Director General will consider these representations and pass speaking orders thereon within two months from today.

2. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to second respondent for compliance. We record the submission.
3. Application is disposed of as aforesaid. No costs.

Dated, the 10th April, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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